

limit will be extended so as to accommodate him for the period necessary.

Mr. Speaker: He means to say that in the absence of the officer who has gone for military service, an examination is held for promotion. (An Hon. Member: selection). Yes, selection. Would he be called there and given an opportunity to appear in that selection? That is what he means.

Shri Hajarnavis: No, Sir; while he is in the Defence Services, he will not get that opportunity. As soon as he comes back, if he is overage, the age limit will be relaxed and he will be able to appear in the examination.

Shri Priya Gupta: It is not the question of age; it is the question of appearing before the selection board. (Interruptions).

Mr. Speaker: He has other means to take recourse to, if this answer is not clear to him. The Question Hour is over.

Shri Priya Gupta: Then why should he join the Army if he loses his promotion in his own department?

Mr. Speaker: He has other means of getting clarification. Now the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Leakage of Official Secrets and Confidential Records

*485. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of leakage of official secrets and confidential records which have been investigated during the last two years; and

(b) the nature of the cases investigated and the result of the investigations?

The Minister of Home Affairs (Shri Nanda): (a) 25.

(b) It would not be in public interest to disclose this information.

Conference of Chief Justices

*488. { **Shri Shree Narayan Das:**
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state:

(a) whether the opinions expressed by the Conference of Chief Justices of High Courts held in June last have been studied by Government;

(b) if so, the reaction of Government thereto; and

(c) the important matters which were deliberated upon by the Conferences?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (c). A Conference of Chief Justices was convened by the Chief Justice of India at Srinagar on the 3rd, 4th and 5th June, 1963. The Government of India have not so far received any communication from the Chief Justice of India regarding the proceedings of the Conference or recommendations made by it.

(b) It does not arise.

Natural Gas for Tea Gardens in Assam

*490. **Shri P. C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether there is a scheme for the supply of natural gas to tea estates situated near the Naharkatiya Project in Assam;

(b) if so, the quantity of gas to be made available for the purpose; and

(c) action so far taken in that direction?

The Minister of Mines and Fuel (Shri Alagesan): (a) Yes, Sir.

(b) During the tea season Oil India propose to supply a minimum of 10